

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi.

Policy Circular No. 12 (RE-2012)/2009-14

Dated the 3rd January, 2013

To

All Customs Authorities / All Regional Authorities / Members of Trade.

Subject:- Clarification regarding export of cotton through Wagah border.

It has been brought to the notice of the Government that delay is being experienced at Wagah Land Customs Port in clearing of consignments due to heavy congestion. The issue has been examined. The matter has been raised with the concerned authorities.

2. In respect of export of cotton, RC holders have been given 30 days time to export. In view of the congestion at Wagah such exporters of cotton to Pakistan are permitted to (a) seek one time extension in the validity period of the RC for a maximum period of 30 days, or (b) surrender of un-utilized or partially utilized RC to the concerned RA without inviting penalty. This dispensation is available only for such exporters of cotton who have obtained RC to export to Pakistan. In addition the benefit will be available only if request for revalidation or request for surrendering the un-utilized or under utilized RC is made to the concerned RA within the validity of the respective RC. RAs are authorized to take necessary action accordingly. They would submit a weekly return to the Headquarter about the number of RC re-validated (and their quantities) and the number of RC so surrendered (and their quantities).

3. This issues with the approval of Director General of Foreign Trade.

(Hardeep Singh)
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(Issued from F.No 01/91/180/1194/AM10/Export Cell)